

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**3**  
**ORIGINAL APPLICATION NO. 870 OF 2012  
CUTTACK, THIS THE 5<sup>th</sup> DAY OF DECEMBER, 2012**

**CORAM**

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Pradeep Kumar Barik,  
Aged about 35 years,  
S/o. Late Prasanna Kumar Barik,  
At Baudhia, PO- Nangaleswar,  
P.S: Singla, Dist; Balasore  
Presently working as GDSBPM I/C,  
Saudi B.O. in account with Nangaleswar S.O.  
Dist-Balasore

.....Applicants

Advocate(s) ..... Mr. D.K.Mohanty.

**VERSUS**

Union of India represented through

1. Its Secretary-Director General of Posts,  
Department of Posts, Dak Bhawan,  
Snansad Marg, New Delhi-110001.
2. Chief Postmaster General,  
Odisha Circle, Bhubaneswar,  
Dist-Khurda- 751001.
3. The Superintendent of Post Offices,  
Balasore Division,  
Balasore- 756001.
4. Inspector of Posts,  
Jaleswar West Sub-Division, Jaleswar,  
Dist-Balasore- 756032

..... Respondents

Advocate(s)..... Mr. S.Barik .

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## O R D E R (ORAL)

### MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Ld. Counsel for the applicant and Mr. S.Barik, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2.        Applicant has filed this O.A. challenging the advertisement dated 16.10.2012 under Annexure-A/6. However, Mr. Mohanty, Ld. Counsel for the applicant brought to my notice representations under Annexures-A/3 and A/4, which have been addressed to the Chief Postmaster General, Orissa Circle, who is Respondent No.2 in this case.

3.        Having heard Ld. Counsel for the applicant and as agreed to by the Ld. Counsel appearing for the parties, without entering into the merit of this case, I dispose of this O.A. with direction to Respondent No.2 to consider and dispose of the pending representation by way of reasoned and speaking order within 30 days from the date of receipt of copy of this order and communicate the result thereof to the applicant. It is also made clear that till the communication is made to the applicant, status quo in respect of the applicant will be maintained.

4.        As prayed for by Mr. Mohanty, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 2 at his cost. He undertakes to deposit the postal requisites by 07.12.2012.

5.        With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

  
**(A.K. PATNAIK)**  
**MEMBER(JUDL.)**